

¹[THE THIRD SCHEDULE

(See section 16A)

DECLARATION REFERRED TO IN SECTION 16A OF THE NATIONAL HOUSING BANK ACT, 1987

Place

Date:

I/we _____ hereby declare that in consideration of the assistance sanctioned by the National Housing Bank to me/us at my/our request, as specified in the Annexure hereto, I/we agree that the immovable property specified in the said Annexure shall constitute security for the said assistance and I/we further agree that the dues relating to the assistance mentioned above, shall, on and from the date of these presents, be a charge on the said immovable property.

1. Signed and delivered by

.....

(Borrower)

2. Signed and delivered by

.....

(Surety)

ANNEXURE

I. Details of assistance.

II. Particulars of immovable property.]

1. Added by Act 15 of 2000, s. 29 (w.e.f. 12-6-2000).